

Item No. 01

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 934/2024

Rajat Verma

Applicant

Versus

Member Secretary, Uttar Pradesh
Pollution Control Board & Ors.

Respondent(s)

Date of hearing: 03.09.2024

**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON
HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER**

ORDER

1. This original application has been registered on the basis of a letter petition sent by one Rajat Verma, a resident of Kanpur raising the grievance against the illegally operating tanneries in Kanpur Nagar. The letter petition states that as per the government orders tanneries can operate only for 15 days in a phased manner whereas they are operating for the entire 30-day period in a month. The allegation has also been made in respect of a broken pipeline going to the STP resulting in the discharge of polluted water in River Ganga. The letter petition alleges that the tanneries in Gajjupoorva, Sheetla Bazar, Moti Nagar, Saraiyya, Wazidpur of Jajmau are openly discharging the polluted water in the drains. The letter petition discloses the name of illegally operating tanneries as Jamaal Industries (Jungle Tannery), Pahlwan Tannery, Gajala Tannery, Seema Tannery, Supreme Tannery, Merit Tannery, Shalimar Tannery, Saba Export, Upper India Tannery, Globe Tannery, Sunrise Tannery, Commercial Tannery, New Era Tannery and Star Tannery. It also alleges that a prior intimation of inspection by the higher authorities is given to these tanneries, as a result, the tannery owners become vigilant and their violation does not come to light.

2. The OA raises substantial issue relating to the compliance of environmental norms.

3. Hence, we implead the following as respondents in this OA:-

- (i) Uttar Pradesh Pollution Control Board, through its Member Secretary, Building No. TC-12V, Vibhuti Khand, Gomti Nagar, Lucknow – 226 010
- (ii) Ministry of Environment, Forest and Climate Change, Through its Regional Office, Integrated Regional Office, Kendriya Bhawan, 5th Floor, Sector “H”, Aliganj, Lucknow – 226020
- (iii) Central Pollution Control Board (CPCB), through its Member Secretary, Parivesh Bhawan, East Arjun Nagar, Delhi-110032
- (iv) District Magistrate, Kanpur Nagar, DM Office, Collectorate, Civil Lines
- (v) National Mission for Clean Ganga, through its Deputy Director General, 1st Floor, Major Dhyan Chand National Stadium, India Gate, New Delhi – 110 002

4. Issue notice to the above respondents for filing their response/reply by way of affidavit before the Tribunal at least one week before the next date of hearing through e-filing. If any respondent directly files the reply without routing it through his advocate then the said respondent will remain virtually present to assist the Tribunal.

5. List on 27.11.2024

Prakash Shrivastava, CP

Arun Kumar Tyagi, JM

Dr. A. Senthil Vel, EM

September 03, 2024
Original Application No. 934/2024
AS..